

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T. C.P No.09/(MAH)/2015  
CA No.

CORAM:





Present: SHRI M. K. SHRAWAT  
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 20.03.2017

NAME OF THE PARTIES: Mr. Sandeep Anand  
V/s.  
M/s. Saga Builders Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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- |    |   |   |   |
|----|---|---|---|
| 1. | Adv. Sonali Aggarwal<br>for Respondent Nos. 6, 7, 8<br><br>Bridan Chandan<br>1/b Global Law | Advocate<br>1/b Jinnankar &<br>Associates<br>for Petitioner | <br> |
| 2) | Adv. Rahil Thaveri  | Advocate<br>1/b Jaykumar<br>Patel<br>for R. 1-5, 9, 10      |    |
| 3) | Alok JAIN   | Respondent No. 7  |    |

**ORDER**

**C.P. No. 09/397-398/CLB/MB/MAH/2015**

1. The Learned Representatives of both the sides are present and informed that an amicable settlement is in progress, however, not yet finalised. Hence seeking more time. Time is granted. It is expected to be finalised within 4 week's time.
2. Hence matter is adjourned to **26.04.2017**. Date is duly communicated to both the sides.

Dated: **20.03.2017**

Sd/-  
**M.K. Shrawāt**  
Member (Judicial)